DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

NAMBURNADI TEA COMPANY LIMITED

Registered Office: Namburnadi Tea Estate, P.O. Barpathar 785 602, Dist. Karbi Anglong, Assam

Head Office: 52, Chowringhee Road, Kolkata 700 071

OPEN OFFER FOR ACQUISITION OF 9,299 (NINE THOUSAND TWO HUNDRED AND NINETY NINE ONLY) EQUITY SHARES FROM THE EQUITY SHAREHOLDERS OF NAMBURNADI TEA COMPANY LIMITED (HEREINAFTER REFERRED TO AS THE "TARGET COMPANY" OR "NTCL") BY BOKAHOLA TEA COMPANY PRIVATE LIMITED (HEREINAFTER REFERRED TO AS "THE ACQUIRER" OR "BTCPL")

This Detailed Public Statement ("DPS") is being issued by VC Corporate Advisors Pvt. Ltd., the Manager to the Offer ("Manager"), on behalf of the Acquirer i.e., Bokahola Tea Company Private Limited, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") pursuant to the Public Announcement ("PA") filed on 5th September, 2012 with The Calcutta Stock Exchange Limited ("CSE") and with the Securities and Exchange Board of India ("SEBI") and the Target Company in terms of regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. THE ACQUIRER, SELLER, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT BOKAHOLA TEA COMPANY PRIVATE LIMITED ("ACQUIRER"/"BTCPL"):

(i) BTCPL having its registered office at A.T. Road, Tarajan, Jorhat- 785001, Assam was incorporated under the provisions of the Companies Act, 1956 on 14th June, 1967 as a Private Limited Company by the Registrar of Companies, Assam Shillong. The Corporate Identity Number (CIN) of BTCPL is U01132AS1967PTC001276.

(ii) BTCPL has been incorporated to carry on the business of cultivation & manufacturing of Tea. It is having tea cultivation and plantation area of around 220 hectres situated at Bokahola Tea Estate and one processing unit having manufacturing capacity of 38 lacs kg black tea per annum. The processing unit of the BCTPL is also situated at Bokahola Tea Estate.

(iii) BTCPL has been promoted by Mr. Prabhat Kamal Bezboruah and his family members who are presently holding the entire share capital of the BTCPL. The present Board of Directors of BTCPL comprises of Mr. Kishore Kamal Bezboruah, Mr. Prabhat Kamal Bezboruah and Ms. Sharada Bezboruah. BTCPL doesn't belong to any group

(iv) There are no partly paid up shares in BTCPL.

(v) There is no Person Acting in Concert ("PAC") along with the Acquirer.

(vi) The shares of BTCPL are not listed on any stock exchange.

(vii) Apart from 1,23,076 (One Lac Twenty Three Thousand Seventy Six Only) equity shares which the Acquirer intend to acquire through Share Purchase Agreement ("SPA") dated 05.09.2012, the Acquirer do not hold any equity shares/ voting rights of NTPL as on date of this DPS.

(viii) BTCPL including its directors, promoters & key employees doesn't have any relationship &/or interest in the Target Company including with its directors, promoters & key employees.

(ix) BTCPL and its directors have not been prohibited by SEBI from dealing in securities in terms of direction issued u/s 11B of the SEBI Act as amended or under any other Regulations made under the SEBI Act.

(x) Brief audited Financial Information of BTCPL as per the audited accounts for the year ended to 31.03.2009, 31.03.2010 and 31.03.2011 and Un-audited Certified Financials for year ended 31.03.2012 are as follows

(Rs. In Lacs)

Particulars	For the year ended 31.03.2009 (Audited)	For the year ended 31.03.2010 (Audited)	For the year ended 31.03.2011 (Audited)	For the year ended 31.03.2012 (Certified)
Total Revenue	2928.29	4173.58	5139.57	5189.92
Net Income i.e. Profit/ (Loss) After Tax	247.93	385.75	710.90	653.47
EPS	12396.50	19287.50	35545.00	32673.50
Net worth /Shareholder' Funds	1453.75	1839.50	2550.40	3203.87

Source: Audited Annual Accounts/Certified financial statements received from Statutory Auditors of BTCPL

B. INFORMATION ABOUT THE SELLER:

(i) Assam Company India Limited ("ACIL") was originally incorporated as a Public Limited Company on 15th March, 1977 in the name and style of "Assam Company Limited" by Registrar of Companies, Assam Shillong. The name of ACIL was changed to its current name in the year 2009 and a fresh certificate of incorporation was issued by the RoC Assam on 23rd October 2009. ACIL is having its present registered office at Greenwood Tea estate, Dibrugarh, Assam- 786 001 and head office at 52, Chowringee Road, Kolkata 700 071, Tel No: 033-22838306, Fax No: 033-22838334 and the email address of ACIL is asen@assamco.com. The CIN of ACIL is L01132AS1977PLC001685.

(ii) ACIL is the Promoter of the Target Company. ACIL is a member of the Duncan Macneill Group, U.K. Prior to the sale of shares through SPA, ACIL was holding 1,23,076 equity shares of ACIL representing 92.98% of the total equity and voting share capital of the Target Company.

(iii) The equity shares of ACIL are listed on National Stock Exchange of India Limited (NSE) and BSE Limited (BSE).

(iv) Neither ACIL nor any of its Directors has been prohibited by the SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended or under any other Regulations made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY:

(i) Namburnadi Tea Company Limited ("NTCL") was incorporated under Indian Companies Act, VII of 1913, on 6th December, 1913, in the name and style "Namburnadi Tea Company Limited" in the state of West Bengal. The CIN of the NTCL is L01132AS1913PLC001412. The present registered office of the Target Company is situated at P.O. Barpathar - 785 602, Dist. Karbi Anglong, Assam and head office is situated at 52, Chowringee Road, Kolkata 700 071 , Tel No: (033) 2282-7778, Fax No: (033) 2282-2676/7838 and the email address of NTCL is asen@assamco.com. There is no change in the name of the Target Company since incorporation.

(ii) The Authorised Share Capital of NTCL is Rs. 25,00,000 comprising of 2,50,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed & Paid-up Capital of the NTCL is Rs. 13,23,750 comprising of 1,32,375 equity shares of Rs. 10/- each. NTCL does not have partly paid-up Equity Shares. All the shares of NTCL are in physical form. NTCL is yet to establish connectivity with both National Securities Depository Limited (NSDL) and Central Depositories Services (India) Limited (CDSL). No shares are subject to any lock in obligations.

(iii) NTCL is presently engaged in the business of planting, cultivation of tea plants and the manufacture and sale of tea and tea seeds.

(iv) The equity shares of NTCL are listed with The Calcutta Stock Exchange Limited ("CSE") only. The Scrip Code of the Target Company is "24144" and the marketable lot for equity shares of NTCL is Hundred (100) equity shares.

(v) Brief audited Financial Information of the Target Company for the year ended 31st December, 2009, 31st December, 2010 and 31st December 2011 and Certified Un-audited Financials for the Three (3) months period ended 31st March, 2012 are as follows:

(Rs. In Lacs)

Particulars	Year ended 31.12.2009 (Audited)	Year ended 31.12.2010 (Audited)	Year ended 31.12.2011 (Audited)	3 months Period ended 31.03.2012 (Certified and Un-audited)
Total Revenue	584.00	667.33	673.55	53.70
Net Income i.e. Profit/ (Loss) After Tax	20.71	3.22	(62.04)	(126.70)
EPS	15.45	2.43	(46.87)	(95.70)
Net worth /Shareholder' Funds	620.42	623.64	561.59	434.90

** Non annualized*

(vi) The present Board of Directors of NTCL is Mr. Shakti Khaitan, Mr. Ashoke Chand Laha and Mr. Suresh Chandra Varma.

D. DETAILS OF THE OPEN OFFER:

(i) The Acquirer is making an Open Offer to acquire 9,299 Equity Shares of Rs. 10/- each representing 7.02% of total equity and voting share capital of the Target Company, at a price of Rs. 110/- (Rupees One Hundred and Ten Only) per equity share (the "Offer Price") payable in cash (the "Offer" or "Open Offer"), subject to the terms and conditions mentioned hereinafter.

(ii) This Open Offer is being made to all the equity shareholders of the Target Company as on 16th October 2012 ("Identified Date"), other than parties to the SPA.

(iii) The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order.

(iv) As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the offer would be subject to the receipt of such other statutory approvals.

(v) This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations and not a competitive bid in terms of the Regulation 20 the SEBI (SAST) Regulations.

(vi) This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

(vii) The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

(viii) This Offer is subject to receipt of statutory and other approvals as mentioned in Schedule VI of this DPS. In terms of regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the Open Offer will stand withdrawn.

(ix) The equity shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all the rights attached to including all the rights to dividend, bonus, and right offer declared thereof.

(x) There is no condition stipulated in the SPA between the Seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations and subject to the provision of applicable law as may be required.

E. The Acquirer do not have any plans to dispose off or otherwise encumber any significant assets of NTCL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertake that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

F. The acquisition of 7.02% of the fully paid-up equity and voting share capital of NTCL, as eligible pursuant to SEBI (SAST) Regulations, under the offer, together with the equity shares being acquired under the SPA, will result in the public shareholding in NTCL falling below the level required for continued listing. To the extent the post offer holding of the Acquirer in NTCL exceeds the maximum permissible non public shareholding under Securities Contract (Regulation) Rules, 1957 as amended ("SCRR") the Acquirer undertakes to reduce its shareholding to the level stipulated in the SCRR within the time specified in the SCRR and the Listing Agreement.

II. BAKGROUND TO THE OFFER

(i) The Acquirer has entered into the Share Purchase Agreement dated 05th September, 2012 with the present Promoter of the Target Company viz, Assam Company India Limited (the "Seller") to acquire from them in aggregate 1,23,076 (One Lacs Twenty Three Thousand and Seventy Six Only) equity shares of Rs. 10/- each representing 92.98% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs. 110/- per fully paid-up equity share payable in cash ("Negotiated Price") for a total consideration of Rs. 1,35,38,360/- (Rupees One Crore Thirty Five Lacs Thirty Eight Thousand Three Hundred sixty Only). Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirer in compliance with the Regulation 3(1) & 4 of the SEBI (SAST) Regulations.

(ii) The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

(iii) This Open Offer is for acquisition of 7.02% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirer shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

(iv) Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intend to make changes in the management of NTCL.

(v) The Acquirer intend to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.

(vi) The Acquirer propose to continue the existing business of the Target Company and may diversify its business activities with prior approval of the shareholders. The main purpose of takeover is to expand the Target Company's existing business activities in same line through exercising effective control over the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	Bokahola Tea Company Private Limited	
		No. of Equity Shares	% of Shares/ Voting Rights
1.	Shareholding before PA, i.e. 05.09.2012	Nil	Nil
2.	Shareholding on the PA date as acquired through SPA dated 05.09.2012	1,23,076	92.98%
3.	Shares to be acquired in the Open Offer (assuming full acceptances)	9,299	7.02%
4.	Shares acquired between the PA date and the DPS date	Nil	Nil
5.	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	1,32,375	100.00%

* Assuming all the equity shares which are offered are accepted in the Open Offer.

The Acquirer does not hold any equity shares in the Target Company before the execution of the SPA.

IV. OFFER PRICE:

(i) The equity shares of NTCL are listed with The Calcutta Stock Exchange Limited ("CSE") only. The Scrip Code of the Target Company is "24144" and the marketable lot for equity shares of NTCL is Hundred (100) equity shares. This acquisition of shares is direct acquisition as per the regulation 3(1) of the SEBI (SAST) Regulations, 2011

(ii) The equity shares of the Target Company are listed on The Calcutta Stock Exchange Limited (CSE) only. Since there has been no trading in the equity shares of the Target Company for last many years, the equity shares are deemed to be infrequently traded within the meaning of explanation provided in terms of regulation 2(j) of the SEBI (SAST) Regulations, 2011 and therefore the Offer Price has been determined taking into account the parameters as set out under regulation 8(2) of the SEBI (SAST) Regulations, 2011, as under:

Sr. No.	Particulars	Price (In Rs. per share)
1.	Negotiated Price under the SPA	Rs. 110/- per equity share
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
5.	Other Financial Parameters as at 31st December 2011	
	(a)Return on Net Worth (%)	(11.05%)
	(b)Book Value Per Share	424.16
	(c)Earnings Per Share	(46.87)

Mr. Anupam Agarwalla, Partner of M/s. Hari Singh & Associates, Chartered Accountants, (Membership No. 065833, Firm Reg. No. 323509E) having its office at House No. 3, Opp. ICICI Bank, Chilarai Nagar Path, Bhangagarh, Guwahati- 781032, Tel. No.: (0361) 252 5055 and 2526 6161 Fax No.: (0361) 2462 2966 and E-mail: harissingh@sify.com vide certificate dated Septerber 05, 2012 has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the fair value of the equity shares of Target Company is Rs. 109.43 per share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 110/- per equity share is justified in terms of regulation 8 (2) of the SEBI (SAST) Regulations.

(iii) The relevant price parameters have not been adjusted for any corporate actions.

(iv) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with regulation 18 of the SEBI (SAST) Regulations and all other applicable provisions of the SEBI (SAST) Regulations.

(v) If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

(i) The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of its own sources / net worth and no borrowings from any Bank and / or Financial Institutions are envisaged. Mr. Anupam Agarwalla, Partner of M/s. Hari Singh & Associates (Firm Registration No. 323509E & Membership No. 065833), Chartered Accountants, having office at House No. 3, Opp. ICICI Bank, Chilarai Nagar Path, Bhangagarh, Guwahati- 781032, Tel. No.: (0361) 252 5055 and 2526 6161 Fax No.: (0361) 2462 2966 and E-mail: harissingh@sify.com has certified vide certificate dated 5th September, 2012 that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

(ii) The maximum consideration payable by the Acquirer to acquire 9,299 fully paid-up equity shares at the Offer Price of Rs. 110/- (Rupees One Hundred and Ten Only) per equity share, assuming full acceptance of the Offer would be Rs. 10,22,890/- (Rupees Ten Lacs Twenty Two Thousand Eight Hundred and Ninety Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirer have opened an Escrow Account under the name and style of "NTCL OPEN OFFER ESCROW ACCOUNT" with HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020 ("Escrow Banker") and made therein a cash deposit of Rs. 3,00,000/- (Rupees Three Lacs Only) being more than 25% of the total consideration payable in the Open Offer, assuming full acceptance.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

(i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

(ii) As on the date of this DPS, there are no other statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) The Acquirer, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

(iv) In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(v) Based on the information available with the Acquirer, no approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	05.09.2012	Wednesday
Publication of Detailed Public Statement in newspapers	12.09.2012	Wednesday
Last date of Filing of the Draft Offer Document with the	20.09.2012	Thursday
Last date of a Competing Offer	05.10.2012	Friday
Identified Date*	16.10.2012	Tuesday
Date by which the Letter of Offer will be dispatched to the shareholders	23.10.2012	Tuesday
Last date for upward revision of Offer Price and/or Offer Size	25.10.2012	Thursday
Last date by which Board of the Target Company shall give its recommendation	30.10.2012	Tuesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	31.10.2012	Wednesday
Date of commencement of tendering period	01.11.2012	Thursday
Date of closing of tendering period	16.11.2012	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	03.12.2012	Monday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

(i) All owners of Equity Shares (except the Acquirer and the parties to the SPA), registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(ii) Persons who have acquired the Equity Shares of the Target but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to Maheshwari Datamatics Private Limited ("Registrar to the Offer") at the address mentioned below so as to reach the Registrar to the Offer on or before 16th November, 2012 (i.e. the date of closing of the tendering period). Registered shareholders should sent their application containing full details, viz, name, address, number of shares held, number of shares offered, distinctive nos. and folio no. together with the Original Share Certificate/s and valid transfer deeds.

(iii) Shareholders of the Target Company who have sent their equity shares for transfer should submit Form of Acceptance duly completed and signed, copy of letter sent to Target Company (for transfer of said shares) and acknowledgement received thereon and valid share transfer form.

(iv) In case of non-receipt of Letter of Offer alongwith a form of acceptance cum acknowledgement, shareholders may download the same from the SEBI`s website, www.sebi.gov.in, or obtain a copy of the same from the Manager to the Offer on providing suitable documentary evidence of acquisition of the said shares.

(v) The Registrar to the Offer will hold in trust the Share Certificate(s), Form of Acceptance and the transfer deed(s) on behalf of the shareholders of the Target Company who have accepted the Offer, until the Drafts for the consideration and/or the unaccepted equity shares/ share certificates are dispatched/ returned.

(vi) Unaccepted share certificates, transfer forms and documents, if any, will be returned by registered post at the Shareholder's/unregistered owner's sole risk to the sole/ first Shareholder.

(vii) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

(i) The Acquirer and their Board of Directors accept full responsibility jointly and severally for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

(ii) The Acquirer has appointed Maheshwari Datamatics Private Limited, as the Registrar to the Offer, having office at 6, Mangoe Lane, 2nd Floor, Kolkata 700 001, Tel No.: (033) 2243 5809/ 2243 5029; Fax No.: (033) 2248 4787, E-mail-Id: mdpl@cal.vsnl.net.in. The Contact Person is Mr. S. Raja Gopal.

(iii) The Acquirer has appointed VC Corporate Advisors Private Limited as Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations.

(iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No. 2C,
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Phone No: (033) 2225-3940
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E-mail: mail@vccorporate.com

On behalf of the **Acquirer**
Bokahola Tea Company Private Limited
Place: Kolkata **Date: 12.09.2012**

Size:33cm x 43cm